

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 100/2610/2016

New Delhi, this the 20th day of December, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. P. K. Basu, Member (A)**

Manmohan, Aged 35 years,
S/o. Sh. Bhajender Pal,
R/o. 301/A, Chawla Bus Stand,
Gaushala Road, Najafgarh,
New Delhi – 110 043
Presently posted at
Dwarka Depot-II,
Driver Badge No.24860.Applicant

(Argued by : Mr. G. S. Charya, Advocate)

Versus

Delhi Transport Corporation,
Through its Chairman-cum-Managing Director
I.P. Estate, New Delhi.Respondent

(Argued by : Ms. Arati Mahajan with Mr. Manoj Kumar,
Advocates)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J)

Arguments heard.

Vide separate detailed judgment of even date, rendered
in the main case of **Krishan Vs. DTC & Ors.**, in O.A bearing
No. 100/3946/2015, the instant O.A has also been partly
allowed in the same manner and terms of the judgment dated
26.10.2016, passed in the case of **Hari Om Singh Vs. DTC &**
Ors in O.A No. 100/2351/2015, by this Tribunal. However,
the parties are left to bear their own costs.

(P.K. Basu)
Member (A)

/Mbt/

(Justice M.S. Sullar)
Member (J)
20.12.2016